

Views of GRIDCO on Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Second Amendment) Regulations, 2023

CERC has published the draft “Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Second Amendment) Regulations, 2023 inviting comments/views from the stakeholders. In response, GRIDCO likes to put forth an issue, pertaining to above sharing Regulations, which has not been addressed either in the 1st Amendment or the above draft Amendment :

1. Regulation 14.4 of the Principal Sharing Regulation:

Following is the stipulation as per above Regulations:

“Where the transmission charges were being billed to a distribution licensee or any designated agency in the State before coming into force of these regulations, the distribution licensee or the designated agency, as the case may be, shall be treated as DIC in that State for the purpose of preparation of Regional Transmission Account by Regional Power Committees and for the purpose of billing and collection of transmission charges by the Central Transmission Utility:

Provided that after coming into force of these regulations, the States may designate any agency as DIC for the above purpose”.

Comments:

- i) The above Regulation 14.4 pertains to the period when GNA Regulations was not notified and GRIDCO was the only LTA holder in Odisha and therefore only DIC in the state. As per Regulation 18.1(e) of the GNA Regulations, the GNA of Odisha has been segregated among intrastate entities (drawee DICs) of the State by SLDC (**Annexure-1**) which has been communicated to Nodal Agency (CTUIL), Implementing Agency (NLDC)

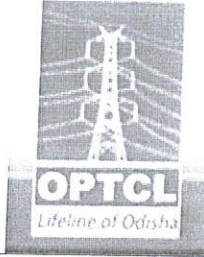
and STU (OPTCL). Therefore, apart from GRIDCO, there are also 35 nos. of other drawee DICs in Odisha and all the drawee DICs are on the same footing as per above Regulation. Therefore, one DIC cannot be served with the bills of the other DICs, which should be distributed among the concerned drawee DICs by the Nodal Agency i.e CTU and CTU should collect their transmission billing amount from the said drawee DICs. As per Regulation No. 14.1, NLDC shall determine Transmission charge for individual drawee DICs and therefore it is clear and evident that CTU (Nodal Agency) should prepare & serve the Transmission charge Bills individually to each drawee DIC and accordingly collect the dues from such DICs.

- ii) Gridco being a drawee DIC cannot be a claimant for the dues of CTU from other drawee DICs as all are on the same footing as DICs in accordance with the GNA Regulations.
- iii) There is clear cut direction in sharing Regulations for apportionment of the Transmission charges among the Drawee DICs and publishing of the same by Implementing Agency.
- iv) Therefore, the above discrepancy of billing to one DIC as per Clause No. 14.4 should be removed and said Regulation may be modified in the following proposed manner.

Proposal:

It is proposed that Regulation 14.4 of the Principal Regulation may be amended in the following manner:

14.4 Regional Transmission Accounts shall be prepared by Regional Power Committees considering all the drawee DICs. Central Transmission Utility shall be responsible for billing and collection of transmission charges from the drawee DICs.



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STATE LOAD DESPATCH CENTRE, ODISHA

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CIN - U40102OR2004SGC007553

No-SGM(PS)-PL-479/2018/ 2973(6)

Dated: 30.12.2022

From

Sri B.B Mehta
Director/Chief Load Despatcher, SLDC
OPTCL, Bhubaneswar

To

1. The Director (Operation)
OPTCL, Bhubaneswar-22
2. Shri Manish Ranjan Keshari
Manager, CTU, Central Office,
PGCIL, Gurugram, Hayana-122001
3. The Director (Market Operations)
Grid Controller of India limited
B-9 (1st Floor), Qutab Institutional Area, Katwaria Sarai,
New Delhi -110016

Sub: Regarding Segregation of GNA deemed to have been granted to STU (Odisha) for each intra-state entity and GRIDCO (on behalf of Distribution Licensees)

Sir,

In inviting a reference to the above cited subject the GNA deemed to have been granted to STU (Odisha) in accordance with clause (d) of CERC (Connectivity and General Network Access to the Inter-state Transmission system) Regulations 2022, has been segregated for each intra-state entity and GRIDCO (on behalf of Distribution Licensees of Odisha) and enclosed herewith for kind information of all concerned as per clause(e) of the said regulations. Further it is to say that the computation of aforesaid segregation of the granted deemed GNA has been made so as to clearly differentiate the inter-state STOA share of intra-state entities and GRIDCO (on behalf of Distribution Licensees of Odisha) .

Thanking You

Enclosed: As above

Yours faithfully:

Director/Chief Load Despatcher.

- Copy to:
1. Member Secretary, ERPC, Kolkata
 2. Executive Director, ERLDC, Grid-India, Kolkata
 3. CGM(PP), GRIDCO Ltd, Bhubaneswar

Segregation of Deemed GNA of Odisha considering inter-state STOA of the Intra-State Entities

Sl.No.	Intra-state Entities and (GRIDCO on behalf of Distribution Licensees)	Share of the intra-state entity from the Deemed GNA of Odisha
1	(GRIDCO on behalf of Distribution Licensees)	1709.00
2	AARTI STEELS LTD	3.28
3	Arya Iron and Steel Company Private Limited	0.25
4	M/s Adhunik Metaliks Limited, Kuarmunda, Rourkela	0.08
5	Dalmia Cement (Bharat) Limited, Rajgangpur, Odisha	5.01
6	THE DHAMRA PORT COMPANY LIMITED	0.54
7	M/s Tata Steel Ltd, FAP, Bamnipal	0.10
8	Tata Steel Limited, FAP Gopalpur	1.74
9	GRASIM INDUSTRIES LIMITED	0.03
10	HINDALCO Industries Ltd. (Unit: Aditya Aluminium), Lapanga, Odisha	0.02
11	JINDAL STAINLESS LIMITED	0.64
12	Jindal Steel & Power Limited, Angul, Odisha	0.26
13	Jindal Steel & Power Limited Barbil Odisha	0.04
14	JSW CEMENT LIMITED	0.12
15	Dalmia Cement Bharat Ltd, Unit kapilas Cement Manufacturing Works	9.05
16	Shri Mahavir Ferro Alloys Pvt. Limited, Kalunga, Odisha	1.55
17	MSP SPONGE IRON LIMITED	3.42
18	MAITHAN ISPAT LIMITED	0.17
19	Mideast Integrated Steel Ltd	0.01
20	NU VISTA LIMITED	0.08
21	PARADEEP PHOSPHATES LTD	0.52
22	STEEL AUTHORITY OF INDIA LIMITED, ROURKELA STEEL PLANT	14.72
23	Shri Radha Raman Alloys Limited, Odisha	0.01
24	Reliable Sponge Pvt. Ltd., Odisha	0.05
25	SHREE GANESH METALIKS LIMITED	0.43
26	Shri Jagannath Steels & Power Ltd	1.05
27	Shyam Metalics & Energy Ltd., Sambalpur	4.06
28	SMC POWER GENERATION LTD	2.94
29	Tata Steel Limited Ferro Alloys Plant Joda	0.38
30	TATA STEEL LIMITED, Kalinga Nagar	4.79
31	TATA STEEL MINING LIMITED	0.06
32	M/s Tata Steel Ltd, Joda East Iron Mines Ltd	1.21
33	ULTRATECH CEMENT LIMITED	0.78
34	Vedanta Ltd. - CPP, (9 X 135MW), Jharsuguda	0.38
35	VEDANTA LTD LANJIGARH	0.05
36	Vedanta Limited SEZ UNIT, Jharsuguda	390.20
	Total	2157.00